

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD.

## 0.A.No.51/90.

Date of Judgment \-\- 92

Y. Madhusudhana Rao

Applicant

۷s.

- Union of India, Rep. by the Secretary, Min. of Communications, New Delhi-1.
- Director-General, Telecommunications, New Delhi-1.
- 3. Director, Telecom., Guntur Area, Guntur-522007 A.P.
- 4. Divl. Engineer Telecom.,
  Eluru-534050
  West Godavari Dt. .. Respondents

Counsel for the Applicant : Shri T. Jayant

Counsel for the Respondents : Shri N.Bhaskar Rao, Addl. CGSC

## CORAM:

Hon'ble Shri R.Balasubramanian : Member(A)

Hon'ble Shri C.J.Roy : Member(J)

I Judgment as per Hon'ble Shri R. Balasubramanian, Member(A) I

This application has been filed by Shri Y.Madhusudhana Rao under section 19 of the Administrative Tribunals Act, 198 against the Union of India, Rep. by the Secretary, Min. of Communications, New Delhi-1 & 3 others with a prayer to quas the order of dismissal inflicted on the applicant.

2. When the case came up for hearing on 30.12.91 it was pointed out that a copy of the enquiry report was not furnished to the applicant before passing the final punishme—order. This straightway violates the law laid down by the Hon'ble Supreme Court in the case of Union of India & others—Vs. Mohd. Ramzan Khan | JT 1990(4) SC 456 |.

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## Cepy to:-

- Secretary, Ministry of Communications, Union of India, New Delhi.
- 2. Director-General, Telecommunications, New Delhi-1.
- 3. Director, Telecom., Guntur Area, Guntur-522007.
- 4. Divisional Engineer Telecom, Eluru-534050. WGdt.
- 5. One copy to Shri. T.Jayant Advocate, H.No.17-35-B, Srinagar colony, Gaddiannaram, P&T colony, P.O., Dilsukhnagar, Hyderabad-500660.

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- 6. One copy to Shri. N.Bhaskar/Addl. CGSC, CAT, Hydbad.
- 7. One spare copy.

Rsm/-



- 3. Shri N.Bhaskar Rao, learned counsel for the respondents however, stated that these punishments were inflicted before the Hon'ble Supreme Court pronounced its judgment in the case of Union of India & others Vs. Mohd. Ramzan Khan and, therefore, that law should not be applied to this case.
- This Bench had repeatedly held that the law laid down 4. by the Hon'ble Supreme Court in this case is applicable to all cases which had not been settled otherwise prior to the date of judgment, by the Hon'ble Supreme Court. We have to, apply the law laid down by the Hon'ble Supreme Court and accordingly quash the order of dismissal inflicted on the applicant. . This, however, will not preclude the respondents from supplying a copy of the enquiry report to the applicant and give him an opportunity to make his representation and proceeding to complete the disciplinary proceedings from that stage. The application is allowed to the extent indicated above but in the circumstances we make no order as to costs. If the respondents choose to continue the disciplinary proceedings and complete the same, the manner as to how the period spent in the proceedings should be treated would depend upon the ultimate Nothing said herein would affect the decision of the Disciplinary Authority. At the same time, we haster to add, that this order of the Tribunal is not a direction to necessarily continue the disciplinary proceeding. That is entirely left to the discretion of the Disciplinary Authority.
- 5. The application is thus disposed of with no order as to costs.

( R.Balasubramanian )
Member(A).

Dated | & January 9 2

(C.J.Roy)
Member(J).

Dy. Registom ( Jud.)

J.b/

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

THE HOW BLE MR. :V.C AND THE HON'BLE MR. M(J)

THE HON BLE ME.R. BALASUBRAMANTAN & M(A)

THE HON'BLE MR. C. J. RO M(J)

DATED: /- /- \_199

M. A./R.A./C.A. No.

51/90.

O.A.No.

T.A.No.

Admitted and Interim directions Central Administrative Tribuna.

Issued.

Allowd.

-Bisposed of with directions

Dismissed.

Dismissed as withdrawn. Dismissed for Default. M.A.Ordered/Rejected

order as to costs.

pvm

DESPATCH